

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2799  
ANSWERED ON:07.02.2014  
FOOD SAFETY  
Shanavas Shri M. I.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note that a number of hotels and restaurants are serving sub-standard quality food to the customers resulting in incidents of food poisoning;
- (b) if so, the details thereof along with the action taken by the Government during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has extended the deadline for hoteliers and restaurants to get the mandatory license and registration under the Food Safety and Standards Act;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken/proposed by the Government to ensure more effective monitoring and regular inspections of hotels and restaurants in the country in order to check such incidents?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): The Food Safety and Standards Authority of India (FSSAI), the nodal agency for regulating manufacture, storage, distribution, sale and import of articles of food, has reported that as per information received from some of the State/UT Governments, no incidence of food poisoning has been detected / reported except one case each in Kerala and Uttar Pradesh. In these cases the prosecutions have been launched
- (c) & (d): On the request of various stakeholders and associations, the Government has extended the timeline upto 4th August 2014 for all the Food Business Operators including hoteliers and restaurants seeking conversion/renewal of existing license / registration.
- (e): The implementation and enforcement of Food Safety and Standards Act, 2006 rests with State/UTs Government. Random Samples of food items are being drawn by the State Food Safety Officers and sent to the laboratories recognized by FSSAI for analysis. In case where samples are found to be not conforming to the provisions of the Act and the Rules and Regulations made thereunder, penal action is taken against the offender.